

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 151/RC/2022

**Coram:
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member**

Date of Order: 25th August, 2022

In the matter of

Regulatory Compliance Application on account of change of name of inter-State transmission licence of “Vapi-II North Lakhimpur Transmission Limited”.

**And
In the matter of**

**Vapi-II North Lakhimpur Transmission Limited,
F-1, The Mira Corporate Suites, 1&2,
Ishwar Nagar, Mathura Road, New Delhi-110065**

.....Petitioner

VERSUS

- 1. Maharashtra State Electricity Distribution Company Limited,
Hongkong Bank Building, M.G. Road, Fort,
Mumbai- 400001**
- 2. Gujrat Urja Vikas Nigam Limited,
Sardar Patel Vidyut Bhawan, Race Course Road,
Vadodara-390007, Gujarat**
- 3. M. P. Power Management Company Limited,
Shakti Bhawan, Vidyut Nagar, Rampur,
Jabalpur– 482008, Madhya Pradesh**
- 4. Chhattisgarh State Power Distribution Company Limited,
Vidyut Sewa Bhavan, Danganiya,
Raipur– 492013,
Chhattisgarh**
- 5. Goa Electricity Department,
Electricity Department, 3rd Floor, Vidyut Bhavan,
Panjim– 403001, Goa**
- 6. DNH Power Distribution Corporation Limited,
Vidhyut Bhavan, 66 KV Road, Near Secretariat,
Amlı, Silvassa– 396230,**



U.T. of Dadra & Nagar Haveli

7. Electricity Department, Daman & Diu,

Vidyut Bhavan, Somnath,
Kachigam Road, Kachigam-396210,
Daman

8. Department of Power, Arunachal Pradesh,

Vidyut Bhavan, Zero Point Tinali,
Itanagar- 791111
Arunachal Pradesh

9. Assam Power Distribution Company Limited,

5th Floor, Bijulee Bhawan,
Paltan Bazar,
Guwahati-781001

10. Manipur State Power Distribution Company Limited,

3rd Floor, New Directorate Building,
Near 2nd MR Gate,
Imphal-Dimapur Road,
Imphal– 795001, Manipur

11. Meghalaya Energy Corporation Limited

Lumjingshai, Short Round Road,
Shillong-793001
Meghalaya

12. Power and Electricity Department, Mizoram,

Kawlpheha Building,
New Secretariat Complex,
Khatla, Aizawl– 796001
Mizoram

13. Department of Power, Nagaland,

Electricity House,
A.G. Colony, Kohima- 797001,
Nagaland

14. Tripura State Electricity Corporation Limited,

Vidyut Bhaban, Banamalipur,
Agartala– 799001,
Tripura

15. PFC Consulting Limited,

First Floor, Urjanidhi, 1, Barakhamba Lane,
Connaught Place,
New Delhi- 110 001

16. Power Grid Corporation of India Limited,

Central Transmission Utility,
B-9, Qutub Institutional Area,



Katwaria Sarai,
New Delhi – 110 016

17. Central Transmission Utility of India Limited,
Saudamini, Plot No.2, Sector 29,
Near IFFCO Chowk,
Gurgaon - 122001, Haryana

18. Central Electricity Authority
Sewa Bhawan,
Rama Krishna Puram, Sector-1,
New Delhi-110066.

...Respondents

ORDER

This Regulatory Compliance application has been filed by the Vapi-II North Lakhimpur Transmission Limited (hereinafter referred to as 'licensee') for change of name of the company from "Vapi-II North Lakhimpur Transmission Limited" to "Mumbai Urja Marg Limited". The Petitioner has made the following prayers:

"(a) Take on record the change in the name of the Applicant Company from 'Vapi-II North Lakhimpur Transmission Limited' to 'Mumbai Urja Marg Limited';

(b) Direct that necessary endorsement be made on the transmission licence issued to the Applicant with regard to the change in its name; and

(c) Pass such other orders and/Or direction/s as this Commission may deem just and proper in the facts and circumstances of the case."

2. By order dated 1.4.2021 in Petition No. 599/TL/2020, Vapi-II North Lakhimpur Transmission Limited was granted inter-State transmission licence to establish "Western Region Strengthening Scheme- XIX (WRSS-XIX) and North Eastern Region Strengthening Scheme- IX (NERSS-IX)" on Build, Own, Operate and Maintain (BOOM) basis, in accordance with the provisions of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.

3. The Applicant has submitted that the name of the company has been changed from "Vapi-II North Lakhimpur Transmission Limited" to "Mumbai Urja Marg Limited" with effect

from 12.4.2022. The certificate dated 12.4.2022 issued by the Registrar of Companies, Delhi has been placed on record under affidavit.

4. The Applicant has further submitted that consequent to change of name, there is no composition or structural changes including shareholding in the applicant company.

5. We have considered the submissions of the Applicant and perused documents available on record. The Applicant was granted the transmission licence vide order dated 1.4.2021 in Petition No. 599/TL/2020 and the tariff was adopted vide order dated 1.4.2021 in Petition No. 561/AT/2020. The name of Company has been changed vide RoC dated 12.4.2022.

6. Consequent to issue of certificate by the Registrar of Companies, Delhi as noted above, we direct that name of the licensee be changed from “Vapi-II North Lakhimpur Transmission Limited” to “Mumbai Urja Marg Limited” in the Commission’s records. It is further directed that Mumbai Urja Marg Limited shall always remain bound by the terms and conditions of Transmission Licence granted to Vapi-II North Lakhimpur Transmission Limited and the provisions of the Transmission Licence Regulations. Further, if the Petitioner has entered into any agreement in the name of Vapi-II North Lakhimpur Transmission Limited in connection with execution of the project including ROW issue and if any delay takes place on the account of the change in the name of the company to Mumbai Urja Marg Limited, the Petitioner shall not be entitled for either change of SCOD or compensation for delay for the said period.

7. A copy of this order be sent to the Central Government in Ministry of Power, Central Electricity Authority and Central Transmission Utility of India Limited in terms of sub-section (7) of Section 15 of the Electricity Act, 2003 for their information and record.

8. We direct that necessary endorsement be made on the transmission licensee with regard to change of name of “Vapi-II North Lakhimpur Transmission Limited” to “Mumbai Urja Marg Limited”. Except the name, there shall be no change in the terms and conditions of the licence.

9. The Petition No. 151/RC/2022 stands disposed of accordingly.

**Sd/-
(P.K. Singh)
Member**

**Sd/-
(Arun Goyal)
Member**

**sd/-
(I.S. Jha)
Member**